

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:821
ANSWERED ON:04.08.2011
FUNDING FOR RAIL SAFETY AND MAINTENANCE
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Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that Railways were unable to utilise the allocation made during the 10th and 11th Five Year Plan;
- (b) if not, the reasons for no improvement in the condition of passengers' safety, railway maintenance and beautification of stations inspite of spending lakhs of rupees per year on these heads;
- (c) the number of railway officers against whom action has been taken for making no improvement regarding rail accidents, security of passengers and condition of stations till date and also the details of the actions taken; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a): No, Madam. During the 10th Five Year Plan, the outlay of Rs. 60,600 Crore has been exceeded as the actual expenditure was Rs. 84,064 Crore. During the 11th Five Year Plan also the provisional figures show complete utilization of Gross Budgetary Support.

The utilisation is expected to be Rs. 2,02,933 Crore as against Rs. 2,33,289 Crore due to lower internal resource generation, on account of impact of arrears of 6th Pay Commission and lesser mobilisation under the Public-Private Partnership Schemes.

(b): There is improvement in the overall safety performance of Indian Railways. The number of consequential train accidents on account of collisions, derailments, fire, manned level crossing etc. have come down. All Railway Stations have been provided with amenities commensurate with passenger traffic dealt with at the stations as per norms. Upgradation and beautification of stations is a continuous exercise and works in this regard are undertaken on increase in passenger traffic, relative priorities and availability of funds.

(c): Based on departmental inquiry committees and Commission of Railway Safety disciplinary action has been initiated against the officials found guilty for consequential train accidents.

During the 10th Plan 1776 and 11th Plan 568 (up to March 2011) major and minor penalties have been imposed against officials.

(d): Does not arise.